

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.439/1994

Dated this the 8th day of June, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIE MEMBER

T.Natarajan,
Suboverseer,
Garrison Engineer,
Cochin-4.

.. Applicant

(Advocate Mr.Madhusoodhanan)

VS.

1. Union of India
represented by
Secretary,
Ministry of Defence,
New Delhi.

2. Chief Engineer,
Southern Command,
Pune-1.

3. Mr.K.N.Sivasankara Panicker,
Supdt B/R Gde II,
Garrison Engineer(P)(NW)
Vasco.

4. Engineer-in-chief,
Army Headquarters,
New Delhi.

.. Respondents

(By Advocate Mr.George Joseph, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant is aggrieved by Annexure A6 order by which he was ranked below third respondent. His contention is that he should have been placed above third respondent. There are ancillary claims following this. We think that atleast in the first instance applicant should raise his grievances before an authority above second respondent. Addl. Central Govt.Standing Counsel submits that such authority is the Engineer-in-Chief, New Delhi (4th respondent). Applicant may make a detailed representation before 4th respondent supporting his claim with facts and figures. If such a representation is received, the competent authority will pass appropriate

orders thereon within six months of the date of receipt of the representation. We are giving a long period of six months to avoid a request for extension of time. The time limit should be complied with.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 8th June, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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